



## Bill Summary

### The Tribunals, Appellate Tribunals and Other Authorities (Conditions of Service) Bill, 2014

- The Tribunals, Appellate Tribunals and Other Authorities (Conditions of Service) Bill, 2014 was introduced in Rajya Sabha on February 17, 2014 by the Minister of Law and Justice, Mr. Kapil Sibal.
- The Bill seeks to provide for uniform service conditions with regard to retirement age, tenure of appointment, accommodation for members and Chairmen of tribunals, appellate tribunals and authorities performing quasi judicial functions.
- **Scope of the Bill:** The tribunals that fall within the ambit of this Bill include the company law board, central, state and joint administrative tribunals, income-tax appellate tribunal, national green tribunal, armed forces tribunal etc.
- **Term of office:** Every member shall hold office for five years and be eligible for reappointment, if he has not attained the age of retirement. The age of retirement members who are former Supreme Court judges is 70 years, for members who are former chief justice or judges of high courts is 67 years, and for all other members is 65 years.
- **Suspension of pension:** If a member has been previously drawing a pension, he will have his salary as member or Chairman of the tribunal duly adjusted to account for the same. However, this will not apply in the case of a disability or wound pension.
- **Prohibition from arbitration and practice:** A member will not be permitted to act as an arbitrator in any matter. Further, a member will not appear or plead before any tribunal of which he has been a chairman or member. If a member is already engaged in an arbitration matter at the time of his appointment to the tribunal, central government may permit him to complete his work.
- **Allowances and medical benefits:** Every member will be entitled to personal allowances, including for travel. He shall also be entitled to benefits under the central government health scheme, provided he is not a retired Judge or central government employee.
- **Leave:** A member will be entitled to various kinds of leave: (i) leave on full allowances, (ii) leave on half allowances, (iii) leave partly on full and partly on half allowances. Other leave policies relate to that of leave encashment, extraordinary leave and casual leave.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRRS Legislative Research (PRRS). The opinions expressed herein are entirely those of the author(s). PRRS makes every effort to use reliable and comprehensive information, but PRRS does not represent that the contents of the report are accurate or complete. PRRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.